

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.131/MP/2016

Subject : Petition under Section 79 of Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the PPA dated 9.11.2011 executed between GMR Kamalanga Energy Ltd. and Bihar State Electricity Board and Article 13 of the PPA dated 12.3.2009 between GMR Energy Ltd. and PTC India Ltd. with back to back PPA between PTC India Ltd. and Haryana Distribution companies for compensation due to Change in Law.

Petitioners : GMR Kamalanga Energy Ltd. and Another

Respondents : Dakshin Haryana Bijli Vitran Nigam Ltd. and Others

Date of hearing : 9.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Ms. Raveena Dhamija, Advocate, GMRKEL
Ms. Khyati, GMRKEL
Shri G. Umapathy, Advocate, Haryana Discoms
Shri R.B. Sharma, Advocate, BSP(H)CL

Record of Proceedings

Learned counsel for the petitioners submitted that Haryana Discoms have not filed their replies to the petition despite notice.

2. Learned counsel appearing on behalf of Bihar State Power (Holding) Co. Ltd. (BSP(H)CL) submitted that the reply to the petition has already been filed.

3. The Commission directed Haryana Discoms to file their replies, on affidavit, by 2.6.2017 with an advance copy to the petitioners, who may file their rejoinder, if any, on or before 19.6.2017. The Commission directed the petitioners and the respondents that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 13.7.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**